CENTRAL ADM IN ISTRATIVE TRIBUNAL ERNAKULAM BENCH

O.A. No. 347 of 1994

Wednesday this the 9th day of March, 1994

CORAM

Hon'ble Mr. Justice Chettur Sankaran Nair, Vice Chairman Hon'ble Mr. P. V. Venkatakrishnan, Administrative Member

C. Asokan, Padinharemurichery, Elathur PO.

... Applicant

(By Advocate Sunny rep.Rajendran)

Vs.

- Union of India, rep. by the Secretary, Deptt. of Telecommunications, New Delhi.
- 2. The General Manager, Telecom, Calicut.
- 3. The General Manager, Telecom, Kannur.
- Puthukkayil Krishnan, Mundayad Post, Kannur.
- 5. The Divl. Engineer, Telegraph, Kasargod.

....Respondents

(By Advocate Mr. Ajith Narayanan rep VB Unniraj)

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant is aggrieved by Annexure.A3 order.

By that order he was asked to pay Rs.54,643/- towards an award made by the Motor Accidents Claims Tribunal.

Learned Counsel for applicant submits that the order was passed without even notice to him.

2. Standing Counsel submits that applicant has a remedy by filing an appropriate representation before the Chief General Manager, Telecom. We record this submission. If he files a representation, within two weeks from today, the said authority shall afford a

personal hearing, allow applicant to produce evidence if he has any, and then pass a reasoned order within four months of the date of receipt of the representation. Till a decision is taken as aforesaid, Annexure A3 shall not be enforced.

3.\ With the aforesaid directions, application is disposed of. No costs.

Dated 9th March, 1994.

P. V. VENKAT AKRISHNAN

ADMINISTRATIVE MEMBER

CHETTUR SANKARAN NAIR(J) VICE CHAIRMAN

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